

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 46/RP/2022

- Subject : Review Petition under section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 alongwith the applicable provisions of law, seeking review of the Order dated 23.08.2022 passed by this Commission in Petition No. 373/MP/2019 in light of the error apparent on the face of the record
- Date of Hearing : **24.1.2023**
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Adani Solar Energy Jodhpur Five Pvt Ltd
- Respondents : Solar Energy Corporation of India Limited & Anr.
- Parties Present : Ms. Mannat Waraich, Advocate (ASEJFPL)
Mr. Mohd Munis Siddique, Advocate (ASEJFPL)

Record of Proceedings

Case was called out for virtual hearing.

2. At the outset, learned proxy counsel for the Petitioner sought an adjournment on account of non-availability of the arguing counsel due to personal difficulty. Considering the request of learned counsel, the matter was adjourned.
3. The matter shall be listed for further hearing on 14.3.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**